

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO.1468
TO BE ANSWERED ON 08.12.2015**

National Sports Federation

1468. KUMARI SHOBHA KARANDLAJE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the National Sports Federations (NSFs) managing the Governing bodies and organizing sports activities at State and National levels are answerable to the Government;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether these bodies are provided funds by Government, if so, the details thereof and the criteria therefor; and**
- (d) whether the accounts of these bodies are audited, if so, by whom?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS
AND SPORTS
(SHRI SARBANANDA SONOWAL)**

- (a) National Sports Federations are recognized by the Government and are also provided assistance.**
- (b) Government of India has framed a National Sports Development Code of India, 2011 effective from 31-01-2011 to bring in transparency and accountability in the functioning of various National Sports Federations (NSFs) for healthy development of sports. The NSFs are required to comply with the various provisions of NSDCI to follow guidelines on good governance viz democratic and healthy elections.**

(c) & (d) Yes, Madam. Financial assistance is given to the recognized NSFs of High Priority, Priority and General category sports disciplines under the Scheme of 'Assistance to NSFs'. The scale of assistance for such championships was enhanced recently by the Government. As per the revised scale, Rs.5 lakhs, Rs.7 lakhs and Rs.10 lakhs is given to the NSFs for organizing national championships for Senior, Junior and Sub-Junior athletes respectively. In addition, financial assistance is also given for coaching camps, training of athletes abroad, participation in international events held in India and abroad, procurement of equipment, engaging coaches and other support staff etc.

To ensure utilization of Government funds by NSFs for the purpose for which it has been sanctioned, utilization certificates and audited accounts are invariably obtained before release of further grants to NSFs. Fresh grant is not released until the utilization certificates of the previous grant is settled. NSFs receiving grant of Rs.1.00 crore and above are subject to the audit by Comptroller and Auditor General of India.
